



2025:DHC:2181-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of decision: 01.04.2025

+ W.P.(C) 4079/2025
MANISHA MALIK & ORS.Petitioners
Through: Mr.Akshat Bajpai, Adv.

versus

UNION OF INDIA & ORS.Respondents
Through: Mr.Nirvikar Verma,
SPC,Mr.Ankur Yadav, GP for
R-1.
Mr.Ankit Goel, Mr.Abhinav
Kaushik, Advs for R-4 to 34.

CORAM:
HON'BLE MR. JUSTICE NAVIN CHAWLA
HON'BLE MS. JUSTICE RENU BHATNAGAR

NAVIN CHAWLA, J. (Oral)

CM APPL. 18932-33/2025 (Exemption)

1. Allowed, subject to all just exceptions.

W.P.(C) 4079/2025 & CM APPL. 18931/2025

2. This petition has been filed by the petitioners, challenging the Orders dated 29.02.2024 and 16.07.2024 passed by the learned Central Administrative Tribunal, Principal Bench, New Delhi (hereinafter referred to as the 'Tribunal') in M.A. No.101/2024 in Original Application No.3912/2023, by which, the learned Tribunal directed that the respondent nos.1 to 3 shall not take any further action

